

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.7282/2023
(Arising out of impugned final judgment and order dated 30-05-2023
in CRMWP No. 6924/2023 passed by the High Court of Judicature at
Allahabad)

PAYAL MAHESHWARI

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

(IA No. 115259/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No. 115260/2023 - EXEMPTION FROM FILING O.T.)

Date : 09-06-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s) Mr. Arif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Pankaj Tiwari, Adv.
Mr. Mohit Yadav, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. Adv./AAG
Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. Akash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter was mentioned yesterday i.e. on 08th June, 2023
on the ground that the funeral of the husband of the petitioner was
to take place and for that purpose the petitioner sought protection
from any coercive action in attending the funeral. We are apprised
today by Ms. Garima Prasad, learned Additional Advocate General
appearing for the State of U.P. that the funeral has already taken

place yesterday and the petitioner did not attend the said funeral in spite of oral assurance from the police authorities that during the funeral, no coercive step would have had been taken against the petitioner.

Since funeral of the husband of the petitioner has already been held, we do not think that there is any urgency for taking up this matter during the Vacation as challenge is to the order dismissing a petition by the High Court seeking quashing of FIR.

List the matter before Regular Bench in due course.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR